

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

229. IA/1601/2023 IA/5194/2023 In C.P. (IB)/110(MB)2021

IN THE MATTER OF

HDFC Bank Ltd ... Petitioner

Vs

Chandra Kalian Parkash ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the FC: Adv. Shradha Patil (VC)

For the RP: Adv. Pooja Damir Miling (VC)

ORDER

Learned counsel for the Petitioner prays for a short adjournment so as to seek appropriate instructions in view of the fact that the CP was filed in 2021 whereas the amendment vide IA No. 1601 of 2023 changing the date of default has been sought in the year 2023. Today also, during the course of argument, the learned counsel has referred to some more amendments which the Petitioner proposes to make. Learned counsel for the Petitioner prays for time. In view of the request made adjourned to **12.08.2024**.

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)